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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 21st MAY, 1981.

NOTIFICATION
INCOME TAX

No.3966(F.No.398/14/81-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.2893(F.No.404/3/TCO-DII/79-ITCC) dated 26.6.79, the Central Government hereby authorises Shri A.R.Khanna, being a gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri A.R.Khanna takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DIRECTOR: TO THE GOVT. OF INDIA

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(B.B. JAIDKA) 2.6.81

ASSISTANT DIRECTOR OF INSPECTION(RS&P).

* SHARMA *

NO.CC/ITCC/3928/2087/RSP/81.

Compared by S. R. T.